

Commodities Act, 1955:-

- (i) S.O. 1503 published in Gazette of India dated the 14th May, 1988 regarding appointment of officers to exercise the functions of the Controller in the states.
- (ii) The Fertiliser (Control) (Second Amendment) Order, 1988 published in Notification No. S.O. 724 (E) in Gazette of India dated the 28th July, 1988.
- (iii) The Fertiliser (Control) (Third Amendment) Order, 1988 published in Notification No. S.O. 725 (E) in Gazette of India dated the 28th July, 1988. [Placed in Library. See No.LT 6481/88]

3. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi for the year 1986-87.
- (ii) Annual Report of the National Seeds Corporation Limited New Delhi for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No.LT-6412/88]
- (b) (i) Review by the Government on the working of the Hindustan Packaging Company Limited, Gujarat for the year 1985-87.
- (ii) Annual Report of the Hindustan Packaging Company Limited, Gujarat for the year 1985-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See. No LT-6413/88]

4. Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT.6412 and 6413/88]

Notification under Major Port Trusts Act, 1963

THE DEPUTY MINISTER IN THE
MINISTRY OF SURFACE TRANSPORT
AND DEPUTY MINISTER IN THE MINIS-
TRY OF PARLIAMENTARY AFFAIRS
(SHRI P. NAMGYAL): I beg to lay on the
Table:-

(1) A copy of the Notification No. G.S.R. 786(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 1988 approving the Mormugao Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.[Placed in Library. See No. LT-6414/88]

(2) A copy of the Major Port Trusts (Payment of Fees and Allowances to Trustees) (Amendment) Rules, 1988 published in Notification No. G.S.R. 797 (E) in Gazette of India dated the 18th July, 1988 under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.[Placed in Library. See No.LT-6415/88].

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 17th August, 1988, adopted the following motion in regard to the

[Secretary-General]

presentation of the Report of the joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987:-

'That the time appointed for the presentation of the Report of the Joint Committee of the houses on the Shipping Agents (Licensing) Bill, 1987, be extended upto the first day of the last week of the 150th session of the Rajya Sabha'.

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1988, agreed without any amendments to the Arms (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 9th August, 1988."

MATTERS UNDER RULE 377

[English]

- (i) **Need to ensure that duty concessions announced on polyester filament yarn and fibre yarn in 1988-89 Budget are available to the consumers and weavers.**

MR SPEAKER: The House now shall take up matters under rule 377. Shri Zainul Basher.

SHRI ZAINUL BASHER(Ghazipur): The Union budget 1988-89 announced a number of liberal concessions including duty concession on Polyester filament Yarn and Polyester Fibre Yarn. This was meant for giving relief to the consumers and the weav-

ing industry was supposed to get Polyester Yarn on cheaper rates. The Finance Minister had very clearly made this point during his Budget Speech. With the announcement of budget all the spinners of Polyester Yarn reduced their prices on 1st April, 1988 by about Rs.125/- per kg. as per the duty concession announced in the budget.

12.03 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

This concession was available to the weaving industry and to the consumers of cloth for hardly a month and from 1st May, 1988 onwards Polyester Yarn Spinners including Government own undertakings started increasing their rates by about Rs. 5/- to Rs. 10/- per kg. per week and now the increase is of more than Rs. 25/- per kg. over and above the price declared in April, 1988.

A large number of weavers, who have been producing Polyester cloth and sarees are facing tremendous problems due to hike in price. Production is coming down and looms are being closed one after another.

I request the Government to kindly intervene in the matter immediately and ensure that concessions given through the Budget are passed on to the weaving industry and the consumers.

- (ii) **Need to promote tourism in the country**

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): The demand for tourism being treated as an export industry is justified by the rising level of tourist traffic in the world. If a small city State like Hong Kong could attract three million visitors, there is no reason why a large country like India cannot target for five million tourists a year. This could make tourism the highest foreign exchange earning industry and multiply employment opportunities all round. The study made by ASSOCHAM into this industry is revealing about its potential. The investment needed is hotels alone is stated to